

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMETARY AFFAIRS
(Power Section) Civil Secretariat,
Srinagar/Jammu**

Notification

Jammu, the 18th April, 2024

S.O 254 - In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Shri Sher Singh, Addl. District Development Commissioner, Jammu to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Jammu.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said code appoints the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Jammu who shall have all the powers of District Magistrate under the said code.

By Order of the Government of Jammu and Kashmir

**Sd/-
(Achal Sethi)
Secretary to Government,**

No.Law/Powr/14/2021-10

Dated: -18- 04- 2024

Copy to the:-

- 1) Joint Secretary(J&K), Ministry of Home Affairs, Government of India
- 2) Divisional Commissioner, Jammu
- 3) Secretary to Government, Revenue Department
- 4) District Magistrate, Jammu. This is with reference to letter No. **Reference:- 619-Rev-Adm-MF-21/2024 dated 01-04-2024**
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) SO section, Department of Law, Justice and Parliamentary Affairs.
- 7) Incharge Website


**Assistant Legal Remembrancer
Department of Law, Justice and P.A**

